

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MODEX INTERNATIONAL SECURITIES LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	MODEX INTERNATIONAL SECURITIES LIMITED
2.	Date of incorporation of corporate debtor	07/02/1995
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L74899DL1995PLC065153
5.	Address of the registered office and principal office (if any) of corporate debtor	23/26, Third Floor, East Patel Nagar, Delhi - 110008
6.	Insolvency commencement date in respect of corporate debtor	04 th March, 2022
7.	Estimated date of closure of Insolvency Resolution Process	31 st August, 2022
8.	Name and registration number of the insolvency professional acting as Interim Resolution Professional	Name: Sanjay Garg IBBI Regd. no.: IBBI/IPA-001/IP-P-01865/2019-2020/12919
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: 193, Agroha Kunj, Sector 13, Rohini, Delhi -110085 Email id: rp.sanjaygarg@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: 908, 9 th Floor, D Mall, Netaji Subhash Place, Pitampura- 100 034 Email: cirp.modex@gmail.com
11.	Last date for submission of claims	18 th March, 2022
12.	Classes of creditors, if any, under clause (b) of sub- section (6A) of section 21, ascertained by the Interim Resolution Professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant forms are available at: https://www.ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal, New Delhi, Bench IV has ordered the commencement of a Corporate Insolvency Resolution Process of the Modex International Securities Limited on 04th March, 2021.

The creditors of **Modex International Securities Limited**, are hereby called upon to submit their claims with proof on or before **18th March, 2022** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.- Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.



Sanjay Garg

Interim Resolution Professional

IP Reg. No.: IBBI/IPA-001/IP-P-01865/2019-2020/12919

Regd. Add: 193, Agroha Kunj, Sector 13, Rohini, Delhi -85

Communication Add: 908, 9th Floor, D Mall, Netaji Subhash Place, Pitampura, Delhi-34

Date: 06th March, 2021

Place: New Delhi